G.S.R. (E). — In exercise of the powers conferred by sub-section (2) of section 141 read with section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following regulations further to amend the Handling of Cargo in Customs Areas Regulations, 2009, namely:—

1. (1) These regulations may be called the Handling of Cargo in Customs Areas (Amendment) Regulations, 2019.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Handling of Cargo in Customs Areas Regulations, 2009, in regulation 5, in sub-regulation (1), in clause (i), for sub-clause (o), the following sub-clause shall be substituted, namely:—

   “(o) such other equipment or facilities as the Board or Principal Commissioner of Customs or Commissioner of Customs, as the case may be, may specify having regard to the screening, examination, custody and handling of imported or export goods in a customs area.”.

[F. No. 450/114/2015-Cus. -IV]

(Rajiv Ranjan)
Director (PAC-Customs)

Note: The principal regulations notified vide notification No. 26/2009- Customs (N.T.) dated 17th March, 2009 were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R.174(E), dated the 17th March, 2009 and was last amended vide notification number 24/2017- Customs (N.T.) dated the 31st March, 2017 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R.322(E), dated the 31st March, 2017.